

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 75712 of 2018

(Arising out of Order-in-Original No 06/CCE/S.Tax/RKL/2017-18 dated 22.11.2017 passed by Commissioner of CGST & Central Excise, Rourkela.

M/s Hindustan Ore and Mining Pvt. Ltd.

AT. Opp. East India Crusher, Near Guru Nanak Petrol Pump,
Main Road, Barbil, Dist.-Keonjhar, Odisha-758035.

..Appellant

VERSUS

Commissioner of CGST & Cx, Rourkela

KK-42, Civil Township, Rourkela, Odisha-769004.

...Respondent

..

APPEARANCE :

None, for the Appellant

Shri T. Mondal, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER No.....75455/2021

DATE OF HEARING : 30.07.2021

DATE OF DECISION : 30.07.2021

PER P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Hindustan Ore and Mining Pvt. Ltd., (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Sd/-

**(Raju)
Member (Technical)**

Tushar